

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.1168/90

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 26<sup>th</sup> day of April, 1996

1. All India Non-Scheduled Caste  
Railway Employees Federation  
(Moradabad Division),  
Northern Railway through

Shri R.S.Shukla  
s/o Shri K.N.Shukla  
President Moradabad Division of Federation  
r/o T-30/C, Railway Colony  
Dehradun(U.P.)

2. Shri Maheshanand s/o Shri Gunand Juyal  
Station Supdt. Dehradun  
r/o T-9/A, Railway Colony  
Dehradun(U.P.) ... Applicants

(By Shri R.K.Kamal, Advocate)

Versus

Union of India through

1. The Secretary  
Railway Board Rail Bhawan  
Rafi Marg  
New Delhi - 1.

2. The General Manager, Northern Railway  
Baroda House  
New Delhi - 1.

3. The Divisional Rail Manager  
Northern Railway  
Moradabad Division  
Moradabad(U.P.).

4. Shri Moti Lal  
Station Master  
Sandila  
Dist. Hardoi, U.P.

5. All India SC & ST Railway  
Employees Association  
Northern Railway. ... Respondents

(By Shri B.K.Agarwal, Advocate)

O R D E R

Hon'ble Shri R.K.Ahooja, Member(A)

The proceedings in respect of this application were  
kept in abeyance pending the decision of the Hon'ble Supreme  
Court in J.C.Malik case.

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2. The issues raised in this application have already received a ruling from the Hon'ble Supreme Court in cases of Union of India & Others Versus Virpal Singh Chauhan & Others (J.T 1995(7) SC 231), R.K.Sabharwal & Others Versus State of Punjab & Others (1995(2) SCC 745) and J.C.Malik & Others Vs. Union of India & Others (1978(1) SLR 844 Allahabad High Court).

3. We have heard the learned counsel on both sides who agree that the matter can now be disposed of with a direction to the respondents to take further action in the light of the Supreme Court decisions in the aforesaid cases.

4. We accordingly dispose of this application with a direction to the respondents to take a decision in the light of the rulings given by the Supreme Court in the above mentioned cases.

5. The parties will bear their own costs.

6. Similar decision is also taken in OA No, 2899/92, 290/90, 906/91, 860/91, 2651/90, 857/91, 834/91, 1943/89, 413/90, 318/90, 1898/91, 1946/89, 2296/90, 1197/92, 988/91, 583/93, 1340/90, 2632/92, 986/91, 589/91, 28/92, 1937/90, 2023/90, 2236/91, 987/91, 1868/90, 132/92, 2024/90, 1495/94, 731/92, 705/92, 103/91, 130/92, 1657/90, 2277/91, 1675/94, 1438/89, 2401/90, 2105/90, 848/89, 92/91, 936/90, 1738/90, 1393/91, 476/90, 2681/90 and 668/91.

  
(R.K.AHOOJA)  
MEMBER(A)

/RAO/

  
(A.V.HARIDASAN)  
VICE-CHAIRMAN(J)